REPORT OF COMMISSION OF INQUIRY OR RAILWAY ACCUMENT RELATING TO TEXPUR EXPRESS ON 30-5-77

रेश मेंग्रासदे में पान्य नंती ं(जी सिव नारावण) : मैं जांच मायोग मनियम, 1952 की घारा 3 की उनधारा (4) के घन्तर्गत पूर्णालर सभा पटन पर रखता है :

[Placed in Library: See No. LT-2334/78.]

NOTIFICATION UNDER REPRESENTA-TION OF THE PEOPLE ACT

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (भी नरसिंह बादव): मैं लोक प्रतिनिधित्व प्रधिनियम, 1950 की घारा 9 की चपधारा (2) के बन्तर्गत बिस्यना संख्या सां भा । 287 (इ) (हिन्दी तथा मंग्रेजी संस्करण) की एक प्रति सभा पटम पर रखता हूं, जो दिनांक 29 मप्रैस, 1978 के भारत के राजपन में प्रकामित हुई तथा जिसके द्वारा संसदीय तथा विधान सभाई परिसमन धावेश, 1970 की धनुसूची 11 में कतिपय शुद्धियां की गई हैं।

[Placed in Library. See No. LT-2335/78.1

INDICATING STATEMENT ACTION TAKEN BY GOVT. ON THE FINDINGS OF ONE-MAN ENQUIRY COMMITTEE ADVANCES/CREDIT FACILITIES TO KOHINOOR MILLS LTD. BOMBAY AND NOTIFICATION UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): Sir, on behalf of Zulfiquarullah, I beg to lay on the

(1) A statement (Hindi and English versions) indicating the action taken/proposed to be taken by Government on the findings of the one-man Enquiry Committee on Advances/credit facilities granted to Kohinoor Mills Company Limited Bombay, by the Central Bank of India. (Placed in Library. No. LT-2836/78.1

(2) A copy of Notification No. G.S.R. 271(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1978, under section 159 of the Customs Act, 1962, an explanatory together with memorandum. [Placed in Library. See No. LT-2337/78.1

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we have been repeatedly insisting and we have got a kind of assurance from the Chair that he will see whether the Report could be laid on the Table of the House. This T. N. Ghosh Committee deals with the scandal of Kapadia or the Kohineor Mills, which have swalloed Rs. 26 crores.

MR. SPEAKER: What has that to do with the Report?

SHRI JYOTIRMOY BOSU: We want to have the one-man Committee Report laid on the Table of the House. We have been asking for it for the last six months. Instead of referring to the action proposed to be taken, will they lay the Report on the Table of the House? Why is he not laying it on the Table?

STATEMENT re. WITHDRAWAL OF ADVANCE FROM CONTINGENCY FUND OF INDIA FOR FUNCTIONING OF UNITS OF SWADESHI COTTON MILLS CO. LTD. KANPUR.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table a statement (Hindi and English versions (regarding withdrawal of an advance from the Contingency Fund of India for uninterrupted functioning of the units of Swadeshi Cotton Mills Company Limited, Kanpur. [Placed in Library. See No. LT-2339/78.1

tEnglish version of the Report and Hindi and English versions of Memorandum of Action taken on the Report were laid on the Table on 22nd March, 1978.